

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW & JUSTICE**  
**RAJYA SABHA**  
**QUESTION NO 21.12.2009**  
**ANSWERED ON**  
**APPOINTMENT OF JUDGES**

446

Shri Praveen Rashtupal

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

- (a) the details regarding appointment of High Court judges during 2005 to 2008, year-wise;
- (b) how many from the above were women, Scheduled Caste, Schedule Tribe, Other Backward Class and minority category; and
- (c) the total number of judges in the Supreme Court and the number of vacancies as on 1 July, 2009?

**ANSWER**

MINISTER OF LAW AND JUSTICE

(DR. M. VEERAPPA MOILY)

(a), (b) & (c): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a), (b) & (c) of the Starred Question No. 446 for answer in Rajya Sabha on 21.12.2009

(a): During the calendar years 2005 to 2008, the following number of High Court Judges were appointed:

Calendar	Number of High Court Judges Appointed
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2005	86
2006	110
2007	59
2008	78

(b): Out of the above, total number of women Judges appointed was 26. Appointment of Judges of the High Courts is made under Article 217 of the Constitution of India, which do not provide for reservation for any caste or class or persons. Hence, statistics on caste or religious background of Judges is not maintained.

(c) :Against the approved strength of 31 Judges of the Supreme Court, including the Chief Justice of India, 24 Judges were in position as on 1.7.2009 leaving 7 vacancies to be filled up.